

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.52 OF 2006
IN
ORIGINAL APPLICATION NO.1469 OF 2003

ALLAHABAD, THIS THE 10TH DAY OF JULY, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Ramesh Kumar Maurya,
S/O Late Ram Das Maurya,
R/O Q.No.P-21/4, D.S. C. Lines,
Cantt, Kanpur.

..... Applicant

By Advocate : Shri R. K. Shukla

Versus

Shri Rakesh Kumar Verma,
Garrison Engineer,
M.E. S. Cantt, Kanpur.

..... Contemnor/Respondents

By Advocate : Shri S. Singh

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

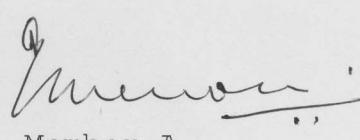
This Contempt Petition is filed against the order dated 15.03.2005 passed in Original Application No.1469 of 2003. By the said order the respondents are directed to take appropriate decision with regard to the claim of the applicant. As the grievance of the applicant is that they have not considered his case and they have not take any decision hence, this contempt petition is filed.

2. On notice the respondents have appeared and filed the counter affidavit and stated that they have not disobeyed the order passed by the Tribunal. In

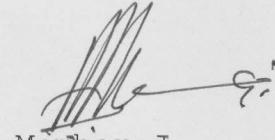


compliance with the said order the necessary decision was taken by the respondents and the said order was communicated to the applicant. The decision was dated 11.05.2007, which is produced along with Counter Affidavit.

3. After going through the pleadings produced by the respondents we are of the opinion that there is no justifiable grounds survive for consideration in this Contempt proceedings and accordingly, the Contempt Application is dismissed. Notices issued to the respondents are discharged.



Member-A



Member-J

/ns/